

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 266 OF 2017**

**Dated: 27<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

**In the matter of :**

**GAIL India Ltd. ...Appellant(s)**

**Vs.**

**The Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Neelima Tripathi

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay  
Mr. Sumit Kishore

**ORDER**

Learned counsel appearing for the Respondent prays for another two weeks' time to file his reply.

Submission of the learned counsel for the Respondent, as stated supra, is placed on record.

The learned counsel appearing for the Respondent is permitted to file the reply with an IA on or before 13.08.2018 in compliance of the Order dated 20<sup>th</sup> July, 2018, after serving copy on the other side. Rejoinder, if any, may be filed on or before 05.09.2018, after serving copy on the other side.

List the matter on **07.09.2018**, as agreed by the learned counsel appearing for the parties.

**(Justice N.K. Patil)**  
**Judicial Member**  
js/vg

**(B.N. Talukdar)**  
**Technical Member (P&NG)**